

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:5470
ANSWERED ON:28.04.2010
INFORMATION REGARDING ILLEGAL ASSETS
Pandey Shri Ravindra Kumar

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the instructions issued by the Government to various investigating agencies particularly C.B.I, to gather information regarding illegal assets;
- (b) the details of money amassed in illegal manner during the last three years in the country including Jharkhand States;
- (c) whether the Ombudsman of Karnataka Government has stated that 316.37 crore rupees, illegally amassed by the Officers, Were Unearthed during the last three years In 196 raids conducted; and
- (d) if so, the details thereof alongwith the steps taken by the Government to make the functioning of Ombudsman more effective?

Answer

MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF Science and Technology; MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF Earth Sciences; MINISTER OF THE STATE IN THE MINISTRY OF Prime Minister's Office; MINISTER OF THE STATE IN THE MINISTRY OF Personnel, Public Grievances and Pensions; and MINISTER OF THE STATE IN THE MINISTRY OF Parliamentary Affairs .(SHRI PRITHVIRAJ CHAVAN)

- (a): CBI has a well established procedure for gathering information regarding illegal assets and regularly conducts raids to unearth disproportionate assets amassed by public servants as part of its mandate to combat corruption.
- (b): Though the precise amount of money amassed in disproportionate assets Cases is decided only after completion of trial, the details Of alleged total disproportionate assets amassed as per FIRs in cases under investigation, and as per charge sheet in cases under trial is annexed,
- (c)&(d): The institution of Ombudsman(Lokayukta) falls within the jurisdiction of the State Governments concerned and data in this respect is not maintained centrally.